

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

E.P. No. 6 of 2015 in
Appeal No. 15 of 2011

Dated: 20th July, 2016

Coram: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Lanco Amarkantak Power Ltd. Appellant(s)
Versus	
Haryana Electricity Regulatory Commission	
& Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Vikas Mishra

Counsel for the Respondent(s) : Ms. Nishtha Kumar for R-3

ORDER

On the last occasion also a motion to adjourn the matter was made. Today, again counsel for the Appellant seeks adjournment on the ground of illness of the arguing counsel.

We were not inclined to adjourn the matter, however, since we are informed that the arguing counsel is sick, the matter is adjourned to 27th

September, 2016.

(T. Munikrishnaiah)
Technical Member
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(Justice Ranjana P. Desai)
Chairperson